

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.80 of 2014 &
IA Nos. 149, 150 & 151 of 2014**

Dated : 7th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Education Research & Development Foundation ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Buddy A Ranganadhan**

**Counsel for the Respondent (s) : Mr. M.G. Ramachandran
Mr. Vishal Gupta
Mr. Kumar Mihir for R-2**

ORDER

**IA No. 150 of 2014
*(Appl. for stay & direction)***

We have heard the learned counsel for the parties.

Pending the Appeal, the Respondents are permitted to construct the tower outside the area of the College, but stinging of the overhead line should not be done.

With these observations, the I.A. is disposed of..

It is represented by the learned counsel for the Respondent that the reply which has been filed in I.A. may be treated as reply to the main Appeal.

The learned Senior Counsel for the Appellant submits that he is filing rejoinder today after serving copy on the other side.

Since the pleadings are completed, post the main matter for final disposal on **11.04.2014 at 4.00 p.m.**

**(Rakesh Nath)
Technical Member
Ts/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**